

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 44 of 2013 &  
I.A. No. 67 of 2013**

**Dated : 15<sup>th</sup> March, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

<b>Shamanuru Sugar Limited</b>	<b>....Appellant(s)</b>
<b>Versus</b>	
<b>M/s. Bangalore Electricity Supply Company Ltd. &amp; Ors.</b>	<b>....Respondent (s)</b>

<b>Counsel for the Appellant (s):</b>	<b>Mr. Prabhuling Navadgi</b>
<b>Counsel for the Respondent(s):</b>	<b>Mr. Anand K. Ganesan</b>
	<b>Ms. Swapna Seshadri for R.1</b>

**ORDER**

Mr. Anand K. Ganesan appearing for Respondent No.1 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 18.04.2013 after serving copy on the other side.

Post this matter for hearing before the Chennai Circuit Bench on **23.04.2013**. The interim Order passed on 21.02.2013 shall continue until further Orders.

**( V.J. Talwar)**  
**Technical Member**  
ts/vs

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**